

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 115

CP/14(CH)2024

IN THE MATTER OF:

Harnam Singh

...

Appellant

Versus

Registrar of Companies Himachal Pradesh ...

Respondent

Under Section: 252(3), CA 2013

Rule: 11 of NCLT Rules, 2016

Order delivered on 14.06.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 23.08.2024.

Sd/-
Court Officer

June 14, 2024
Priyanka